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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(21)

RA 266/93 in
OA 524A/92

New Delhi this the 14th Day of December, 1993.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. V. Pal Singal
S/o late Sh. Lakshmi Chand Singal,
R/o C-2/F-6, Lodhi Colony,
New Delhi-110 003.

Petitioner

(Applicant in person)

versus

1. Union of India
through the Chief Controller of Accounts,
CBEC, AGCR Building,
New Delhi.
2. The Secretary,
Ministry of Finance,
Govt. of India,
New Delhi.
3. The Secretary,
DP&AR, Govt. of India,
New Delhi.
4. The Controller General of Accounts,
Ministry of Finance,
Lok Nayak Bhawan,
New Delhi.

O R D E R (ORAL)

(Delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.)

This is an application seeking the review of
the judgement dated 29.01.1993 delivered by a Division
Bench of this Tribunal (Hon'ble Mr. Justice Ram Pal Singh
& Hon'ble Sh. I.P. Gupta (as then they were)) in
O.A.No.524A/92.

Notices were issued in the review application
to the respondents. The office report indicates that they
have been duly served. They were required to put

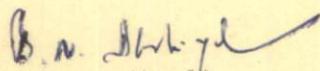
The averments made in the review application are these. On 8.1.1993, the O.A. afore-mentioned was admitted with the order that it will come for final hearing in its own turn. The applicant who appeared in person and who had not engaged any counsel did not receive any notice from the Registry that the O.A. would be listed for hearing on 29.01.93. On 29.01.93 the O.A. was listed for admission which ^{was} is in contraviction to the order passed on 8.1.93. The judgement, under review, proceeded on the assumption that the applicant was represented by a counsel.

In the absence of any contention ^{averment} to the contrary on behalf of the respondents, we have no option but to accept the contents of the review application. Moreover, the contents therein are sustainable and are corroborated by the record. We, therefore, recall the order dated 29.01.1993.

The applicant states that the controversy raised in the O.A. is regarding stepping up of his pay. In our opinion this matter relates to a Single Member Bench. Registry is directed to list this case before a Single Member Bench on 20.01.1994 after the issue of notice to the respondents.

Fresh notice be issued to the respondents,

With these observations, this review application is disposed of.


(B.N. Dhoundiyal)

Member (A)


(S.K. Dhaon)

Vice-Chairman

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